

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/6019/2020

This the 24th day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Jugal Kishore s/o Sh. Bodh Raj, r/o Chak Bhagwana, Tehsil Akhnoor, Distt. Jammu.

.....Applicant

(Advocate:- None)

Versus

1. State of Jammu & Kashmir through Commissioner/Secretary, Ministry of works, Irrigation & Flood Control Division wing, Civil Secretariat, Srinagar/Jammu and 23 other respondents.

.....Respondents

O R D E R [O R A L]

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference.

2. Even on the last date of hearing i.e. 2.12.2020, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e., 24.03.2021 for appearance of applicant. It seems



that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed in default for non-appearance of applicant.



(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

KKS